

Kerala Gazette No. 23 dated 7th June 2011.

PART I

Section iv



GOVERNMENT OF KERALA

Health and Family Welfare (B) Department

NOTIFICATION

G. O. (Ms) No. 299/2011/H&FWD. *Dated, Thiruvananthapuram, 9th May 2011.*

S. R. O. No. 351/2011.—In exercise of the powers conferred by sub-section (1) of section 4 of the Charitable Endowments Act, 1890 (Central Act 6 of 1890), the Government of Kerala hereby order that the property specified in column (2) of the Schedule appended hereto belonging to the endowment, mentioned in column (1) thereof, shall be vested with the Treasurer of Charitable Endowments, Kerala and under sub-sections (1) and (3) of section 5 of the said Act, the Government of Kerala hereby settle the following scheme for the administration of the said property, the same having been previously published as Notification No. 11906/B3/09/H&FWD dated the 13th October, 2010 in Part I of the Kerala Gazette No.49 dated the 14th December, 2010 under rule 3 of the Charitable Endowments (Kerala) Rules, 1966 and appoint the date of publication of this notification to be the date on which the said scheme shall come into operation, namely:—

SCHEME

1. The endowment may be called “Dr. Jayasimhan Memorial Cash Prize”.
2. The corpus of the endowment shall consists of ₹ 50,000 (Rupees Fifty thousand only) and shall be vested with the Treasurer of Charitable Endowments, Kerala.

3. The corpus of the endowment shall be invested in any long term securities of Government of India or Government of Kerala or in any of the securities approved by the Government.

4. The Principal, Medical College, Thiruvananthapuram shall be the Administrator of the fund.

5. The annual interest accruing on the fund shall be utilized during the succeeding year for awarding a cash prize to the student of Medical College, Thiruvananthapuram who passed the MS examination in General Surgery conducted during the previous year in the first attempt by securing the highest marks.

6. The prize shall be awarded on the occasion of PG Day or other suitable occasion in the academic year itself as decided by the Administrator and thereafter the fact of such award with relevant particulars shall be published in the notice board of the Medical College, for information of the public.

7. If in any year more than one student is found eligible for the prize by securing the same marks, then the amount of prize shall be equally divided and disbursed among them.

8. Requisition for payment of annual interest shall be sent by the Administrator at any time not later than two months prior to the date fixed for award of the prize and the Treasurer of Charitable Endowments shall thereupon arrange to place the annual interest to the disposal of the Administrator.

9. If, in any year, the interest is not utilized as provided in clause 5 above or if the prize is not awarded owing to the non-availability of suitable candidate or for any other reason or if any surplus is left after awarding the prize, such amount shall be added on to the corpus of the fund by the Treasurer of Charitable Endowment unless its payment is allowed by the Treasurer in exceptional cases on the specific recommendations of the controlling authority specified in clause 10 of the Scheme.

10. If any doubt or dispute arises regarding the meaning or interpretation of the provisions of the Scheme, it shall be referred to the Director of Medical Education whose decision thereon shall be final.

SCHEDULE

<i>Name of Endowment</i>	<i>Details of Property</i>
(1)	(2)
“Dr. G. Jayasimhan Memorial Cash Prize”	₹ 50,000 (Rupees Fifty thousand only) deposited by the Donor (Smt. V. U. Sakuntala, ‘Bhavani’, 25 Santhosh Nagar, Muttada, Thiruvananthapuram, Pin-695 025) with the Treasurer of Charitable Endowment, Vikas Bhavan, Thiruvananthapuram

By order of the Governor,

SAJEN PETER,

Principal Secretary to Government.

Explanatory Note

(This does not form part of the Notification, but is intended to indicate its general purpose.)

The wife of Dr. Jayasimhan proposed to institute an Endowment in the name of her late husband for awarding a prize to the student of Medical College, Thiruvananthapuram who pass the M. S. Exams in General Surgery conducted during the previous year in the 1st attempt by securing the highest marks.

The Director of Local Fund and Audit and Treasurer of Charitable Endowment have approved the scheme. The preliminary notification under Rule 3 of the Charitable Endowments (Kerala) Rules 1966 for the purpose was published as Notification No. 11906/B3/2009/H&FWD dated 13-10-2010 in Part I of the Kerala Gazette No. 49 dated the 14th December 2010. No objection/suggestion was received from any person within time limit specified. Hence the Government have accepted the Endowment for institution.

The notification is intended to achieve the above object.